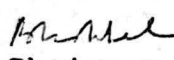
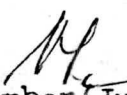




Serial No. of Order	Date of Order	Order with Signature
		<p>extending the stay granted on 1.2.1991 has been passed. On the otherhand Mr. S.K.Rath on behalf of the Respondents contends that the matter is pending before the Chairman and he will require some time to have full instructions regarding the orders passed by the Hon'ble Chairman. In view of the order passed by the Chairman in MP 368 to 370 of 1991 before him, we would allow time to Mr. Rath till 6th May, 1991 to appraise us <sup>7</sup> the present position. If no order withdrawing the case by the Principal Bench or staying the proceeding <sup>3</sup> received then the matter will be heard. Put up on 6th May, 1991.</p> <p style="text-align: right;">   Vice-Chairman </p> <p style="text-align: right;">   Member (Judicial) </p>
9	15.4.91	<u>O.A. 268/90</u>
		<p>Perused the copy of the order passed by the Hon'ble Chairman on 22.3.91 annexed to despatch No.284 dt.26.2.91 of the Principal Bench. From the Copy of the order, it appears that CA No.268,278 &amp; 279 of 1990 pending before this Bench have been transferred to the Principal Bench for hearing along with other similar matters. Send the records to the Principal Bench. The stay order already granted to continue till the records are put up before the Principal Bench for its orders.</p> <p style="text-align: right;">   VICE CHAIRMAN </p> <p style="text-align: right;">   MEMBER (J) </p>

OA/TA/RA/CCP No. 268/90 (19 Lucknow Bench) (5) 5

*Amiya K. Behar & Ors.*

APPLICANT(S)

COUNSEL

VERSUS

*I.C.A.R.*

RESPONDENT(S)

COUNSEL

Date

Office Report

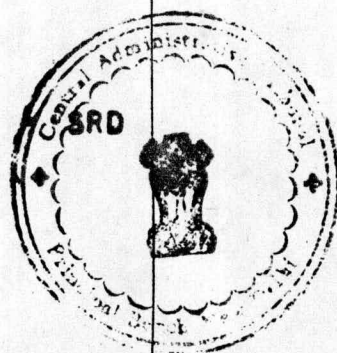
Orders

1.2.1991 MP 368/91, MP 369/91 & MP 370/91

Petitioner through counsel Shri A.K. Sikri.

The prayer in these cases is for transfer of the O.As 1082/89, 268/90 and 123/90, pending before the Allahabad Bench, Cuttack Bench and Lucknow Bench, to the Principal Bench of the Tribunal. It is stated that the similar matters have been filed before the Principal Bench. These are O.As 1510/90 and 877/90 (Dr. S.M. Ilyas & Ors Vs. ICAR and AFS Scientist Forum Vs. UCI & Ors).

Let notice issue to the respondents in M.Ps 368, 369 and 370/91, returnable by 15.3.1991. Meanwhile, further proceedings in the O.As 1082/89, 268/90 and 123/90, pending before the Benches at Allahabad, Cuttack and Lucknow shall remain stayed until further orders on 15.3.1991. Order DASTI.



(AMITAV BANERJI)

CHAIRMAN

1.2.1991

"CERTIFIED TRUE COPY"  
Placed on file

*Amiya K. Behar*  
Section Officer

Central Administrative Tribunal  
Principal Bench, New Delhi

(6)

Mr. B. Misra  
For applicant

Page No. 1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

6

OA/TA/RA/CCP No. 268/90 (19 Lucknow Bench)

*Amiya kr. Behar & ors.*  
APPLICANT(S)

COUNSEL

VERSUS

*I.C.A.R.*  
RESPONDENT(S)

COUNSEL

*Filed in Court  
15.3.91  
ed*

Date	Office Report	Orders
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(AMITAV BANERJI)  
CHAIRMAN  
1.2.1991

"CERTIFIED TRUE COPY"  
Placed on 1.2.1991

*Section Officer*  
Central Administrative Tribunal  
Principal Bench, New Delhi